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CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

LUCKNOW

O.A.No. 252/92

Dr. M.A. Mateen.....

.....Applicant

Versus

Council of Scientific
Industries Research & Others..Respondents.

Hon'ble Mr. Justice U.C. Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C. Srivastava, V.C.)

Heard learned counsel for the parties.

2. The applicant who is Scientist in CSIR and for ^{his} non-promotion, approached the Supreme Court which allowed his application with certain directions, he again approached this Tribunal praying that the respondents be directed to promote him as Scientist within a month. In any case prior to consideration of respondents no. 5 and 6 to the said post of Scientist and he may be given nodal promotion to the ^u post of Scientist F in ITRC with effect from 1.1.86 and one additional prayer was made that Dr. ^{Ray} P.K. Seth be restrained from constituting the assessment promotion committee or participating in the same. This application was filed on 26.5.1992. A direction was issued by this Tribunal on 29.5.92⁹² granting time to the parties to exchange pleadings and it was provided that the selection process shall go on and the said committee will not participate in the same and the result of selection process will not be declared till final decision of this case. It has been stated at the Bar that Dr. ^{Ray} P.K. Seth had left the Institute and he is no longer in service as such there is no question of constituting any assessment committee by him or participating the same. Sri A.K. Chatterjee appearing on behalf of the respondents has stated

Consented
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that the selection process have started, if that has started, let it conclude within a period of 2 months unless unsurmountable difficulties would ~~not~~ stand in the way of the respondents for concluding it within this period. While making promotion, ~~extra~~ applicant's pleas shall also be taken into consideration if the promotion process is completed within this period and no difficulty stands in the way of the respondents. The result of the same may also be declared. With these observations the application is disposed of finally.

3. The copy of the order may be issued within one week.

A.M.

V.C.

Dt: 4.8.92

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